

gency case or a medico-legal case will the Government treat that patient free of cost?

SHRIB SHANKARANAND We have already taken decision in this regard

[Translation]

DR G L KANAUIA Mr Speaker Sir I would like to subject to the hon Minister that for the last 37 years I have been observing that the poor are not being benefited by the scheme of waiving the fees. For many a reason the poor are not getting the benefits. Acquaintances of the workers and paramedical staff get all the benefits. Therefore I would like to suggest that these benefits would be given on the basis of production of income certificate. Though it is being claimed that registration fees are not being charged yet the factual position is otherwise. I contradict this claim. In Batra Escorts and other hospitals charges vary between Rs 1500 to Rs 2000 as has been shown in the statement and even the fees charged by the Central Government hospitals is not more than the fees charged by other private hospitals. This list is not correct. I would like to know whether the fee list shown is correct and if not the reasons therefor?

[Translation]

Bomb Blasts in Bombay

✱63 SHRIMATI BHAVNA
 CHIKHALIA
 SHRI BOLLABULLI RAMAIAH

Will the Minister of HOME AFFAIRS be pleased to state

(a) the number of persons arrested in connection with the bomb blasts in Bombay

(b) the number of cases registered and number of persons charge sheeted

(c) the number of persons released

(d) the number of alleged accused yet to be arrested

(e) whether the Government have ordered an inquiry by the Central Bureau of Investigation (CBI) into the incidents

(f) if so the details thereof

(g) if not the reasons therefor and

(h) the time by which the investigations are likely to be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI) (a) to (h), A statement is laid on the Table of the House

STATEMENT

(a) 142

(b) 23 cases have been registered the charge sheets are yet to be filed

(c) 7 persons have been released on bail under Court orders

(d) 24

(e) to (g), A Task Force comprising senior officers of CBI and Central Intelligence Agency has been set up to assist the ongoing investigations by Bombay Police. The CBI shall take over the cases after the cases have been charge sheeted

(h) Maharashtra Government have reported that the investigations are likely to be completed by the third week of August 1993

SHRIMATI BHAVNA CHIKHALIA Mr Speaker Sir it is a matter of grave concern that explosives and arms are being smuggled into the country on a large scale and infiltration of trained extremists from across the border is also taking place to destabilise the country

Now-a-days the parliament has been converted into a fortress i.e. a very high security area. It is very astonishing that though terrorism is increasing in the country yet the Hon. Prime Minister while replying the No-Confidence Motion yesterday did not utter a word about increasing menace of terrorism. Sir, through you, I would like to know from the hon. Minister the special steps being taken to check terrorism and the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): Mr. Speaker, Sir, I fully agree with the submission of the hon. Member that for the last 2-3 years has feeling has developed in the country, may be because of terrorism in Punjab, North-Eastern States or Kashmir or the 6th December incident at Ayodhya. Definitely, the situation has deteriorated in the country. It is the endeavour of the Government to change this attitude of the people. In this task we also seek the cooperation of the House. However, the Government has taken stringent measures as a precaution. It is not correct that the Parliament is afraid of anyone but the security responsibility of the parliament rests with the Government. That's why these steps have been taken as a precautionary measure. There is nothing to get paniced. It is not correct that the situation has deteriorated to such an extent and that's why there is large scale deployment of Police around the parliament or strict checking is being done. All these measures have been taken just to prevent any untoward incident. Because it is the responsibility of the Government to prevent recurrence of untoward incidents. Therefore, the Government has taken appropriate measures.

I would like to assure the House in this connection that necessary measures have already been taken by the Government. I have written to all the Chief Ministers and the Governor of the States under the President's rule to revitalise the whole system, make it accountable and for the monitoring of whole situation. During the last 2-3 months steps have already been taken and the good results thereof are

visible now. The Chief Ministers get hourly reports from all the districts. Even from the side of the Centre necessary coordination work is being done. The Chief Ministers have been asked to inform the Centre about the programme and needs of deployment of the paramilitary Forces, which will be made available immediately. For improving the situation all assistance will be provided by the Centre.

Stringent steps are also being taken against the persons out to create panic so as to ensure peace in the country.

SHRIMATI BHAVNA CHIKHLIA: Mr. Speaker, Sir, further I would like to submit that Gujarat has now become "Gateway of Terrorism". The Government must be aware of the explosive RDX used in Bombay bomb-blasts. According to the announcement made by the DSP of Jamnagar City at a Press Conference, explosive RDX was transported to Bombay via Jamnagar. I would like to know whether the Government is aware of the terrorist activities going on and if so, what steps have been taken by the Government.

MR. SPEAKER : Question is about Bombay.

(Interruptions)

MR. SPEAKER : You can ask Question about Jamnagar. But, in fact this question is about Bombay.

SHRIMATI BHAVNA CHIKHLIA: Mr. Speaker, Sir, I would like to know whether blasts arrived via Jamnagar? I would like to know the number of persons arrested in this connection and the number still at large? As per the statement of the hon. Minister 24 persons are yet to be arrested and recently five men of Dawood were arrested in Delhi. I would like to know whether investigation has been done by the CBI and if so, the details thereof?

SHRI RAJESH PILOT: Mr. Speaker, Sir it

is a fact that the explosives landed on Gujarat and the Government had received information in this regard. The House must be remembering that same night I had a meeting with the Chief Minister. In the coastal belt in Gujarat in Kutch around Jamnagar, BSF has been tightened up and Coast Guard has been strengthened with more boats. As a result of these measures, the situation has improved there.

[*Translation*]

Some persons have been apprehended and action has been taken against them. Action has also been taken against those custom officers who were also found involved in the loading of RDX. Thus, the Government is fully conscious about it and taking appropriate measures.

SHRIMATI BHAVNA CHIKHLIA: Mr Speaker, Sir, Part B of my question has not been replied to.

MR SPEAKER: It is not necessary that whatever you ask that must be replied to. Please sit down.

(*Interruptions*)

[*English*]

SHRIBOLLABULLI RAMAIAH: The Chief Minister of Maharashtra in his statement to the Press Reporters on 26th May 1993 had mentioned that the forces responsible for the Bombay blast continue to operate even today from foreign bases. He had also stated that conclusive evidence had been gathered against the accused exposing their involvement in the conspiracy behind the Bombay blasts.

I would like to know from the Minister how many foreigners have been arrested, how many are in foreign countries and out of them how many are still absconding and also the countries to which they belong. I would also like to know whether this incident has affected the number of foreign visitors to Bombay. If so, what precau-

tion has been taken by the Government.

SHRI RAJESH PILOT: Mr Speaker, Sir, I have already laid a Statement on the Table of the House wherein I have mentioned the number of people who have been arrested. But, in nutshell, let me share the information of the Bombay Blasts Inquiry which is still going on. The incident happened on 12th March 1993. An inquiry was made by the State Government. They have filed cases against 170 people and out of that 142 have been arrested. A good progress has been made in this direction. The State Chief Minister asked CBI had taken over it immediately, there would have been delay in filing the charges. So, we have made a small task force under Shri M. M. Singh, the Additional DG, and I am hopeful that within two weeks or so the State Government's work will be over. A charge sheet will be filled and CBI will take over the case. In continuation of that activity only day before yesterday we caught 5 people. We have got very solid proofs of the involvement of Dawood Ibrahim in the planning of all these cases. I am very confident that we will expose all the hands and heads involved in this case. As the hon. Prime Minister said, hand is somewhere and head is somewhere else. We will link all these things and we will expose all these planners who are out to disturb the internal peace of our country.

SHRI VIJAY NAVAL PATIL: Mr Speaker, Sir, the hon. Minister has said that some of the custom officers who are named have been punished. According to my information only one officer has been punished and others are just transferred to other place only. The abetment of custom officers in this crime is much more and that is why serious action needs to be taken against all those who are found guilty. I would like to know from the Minister what is he going to do about them?

SHRI RAJESH PILOT: Sir, I can't let hon. Member know the exact number of officers punished and on what charge they were punished. Action has been taken against a number of officers. I agree with the hon. Member that

such instances are there in the field of custom and that is why- I would like to share the information with the House- we have set up a very high level group under Home Secretary, who will be assisted by Director IG, Director CBI, RAW Chief and Commissioner or Secretary Custom to find out the underworld connections. Irrespective of the country to which he may belong, within two months we should know the source from where the money is being flown in our country in order to disturb our internal peace. Government has taken it very seriously; whether it be the custom officer or some organised group, we will expose them to the nation.

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir just now the hon. Minister has stated that action is being taken against those who are spreading panic. In my opinion Shiv Sena and its Chief are mainly responsible for spreading panic since the recent incidents in Bombay. The incident of 6th December not taken place, the incidents of bomb blasts in Bombay and Calcutta would not have occurred. The Government can file cases against Abdullah Bukhari and arrest Sunjay Dutt but cannot dare even to speak against the Chief of Shiv Sena. The hon. Minister is in charge of internal security and can take action against anyone who is found involved in riots directly or indirectly. What action has been taken or proposed to be taken against the Shiv Sena Chief?

[*English*]

SHRI RAJESH PILOT: Mr. Speaker, Sir, let me assure Shripaswan that the Government has initiated step and action against any individual who has said so. We shall not spare anyone, whosoever he may be.

SHRI RAM VILAS PASWAN: I have asked a different question about the Shiv Sena Chief. (*Interruptions*)

*SHRI RAJESH PILOT: It is too early to

disclose what action we are taking.

SHRI MOHAMMAD YUNUS SALEEM: What do you mean by "It is too early to disclose"?

SHRI RAJESH PILOT: The investigation is going on.

SHRI MOHAMMAD YUNUS SALEEM: No. You are afraid of him. You cannot do anything. It is too late. (*Interruptions*)

SHRI RAJESH PILOT: Mr. Speaker, Sir, there were some statements by some individuals which were anti-national. The State Government of Maharashtra and the Government of Union Territory of Delhi have initiated action. So, it is in progress. (*Interruptions*)

SHRI SHARAD DIGHE: Mr. Speaker, Sir, from the answer given to part (e) of the question, it appears that even though four months have passed, as many as 24 accused are still at large.

I would like to know from the hon. Minister, out of those 24 accused, how many are hiding outside the country and what steps the Government is proposing to take to arrest them.

SHRI RAJESH PILOT: As you are aware, it has appeared many times in the press, that Mamon brothers are in Pakistan. We have been writing to Pakistan. We have been contacting them.

Recently, the hon. High Commissioner of Pakistan called on me. I told him very frankly that on 17th, they were flown to Karachi from Dubai. I have also given the flight number. The High Commissioner of Pakistan was asking me some vague questions viz. Can you give us his photograph; can you give us some more proof? I told him, for Dawood Ibrahim and Mamon brothers, you need not have any proof; they are very well known all over the world. But we are not getting necessary co-operation from Pakistan. We are after them. There are some people who

are still in Pakistan. We have informed the Pakistani Government and we are very hopeful to maintain better relations with the neighbouring countries. We are hopeful that Pakistan will co-operate and we be able to bring them back.

Sir, the hon. Member wanted to know what action we had taken against Bal Thackeray. For his information, I would like to mention that the State Government had filed cases against him and they are in progress.

[Translation]

SHRI VINAY KATIYAR : Mr. Speaker, Sir the incident that took place..... (*Interruptions*)

[English]

MR. SPEAKER : I have not allowed him. It is not going on record. Please sit down. I have allowed Mr. Naik. The Minister is not going to reply.

[Translation]

SHRI RAM NAIK : 23 cases were registered four months back but not even a single charge sheet has been filed. The hon. Minister has stated in the reply that the CBI would take over the inquiry only after filing of all the chargesheets. The hon. Minister must be remembering that he had made a public demand to entrust the investigation to CBI. Has he changed his point of view? Why there has been delay in filing the chargesheets?

SHRI RAJESH PILOT : As I have already stated it would be in the interest of the case and the enquiry that the State Police handles it for as per the rules and regulations of CBI, the Government would not be in a position to file chargesheet. The Government does not want to make any delay in it. If the CBI takes over the matter all the proofs and statements given to the State Government would stand cancelled. Therefore, the Government considered it better to give two three weeks time to the State Government to accomplish the task.

[English]

I think, it has been delayed. I accept it.

**Not recorded.

But, please bear with us. In the next two to three weeks, this will be totally take over by C.B.I.

[Translation]

Maiming of Children

* 64. SHRI ANAND AHIRWAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that some anti-social elements in Delhi maim innocent children after kidnapping them and then force them into begging;

(b) whether any investigation has been conducted in this regard ;

(c) if so, the outcome thereof ;and

(d) the measures being taken to remedy the situation?

THE DEPUTY MINISTER IN THE MINISTER OF HOME AFFAIRS ((SHRI RAM LAL RAHI) : (a) According to the Delhi Police , one case of a kidnapped boy being inflicted with injuries for the purpose of begging has been reported during this year. No such case came to the notice of the Police during the period 1990-92.

(b) and (c). A case under section 363-A IPC has been registered at PS Connaught Place, New Delhi, on 16th June 93. No arrest has been made so far.

(d) The Delhi Police has been advised to exercise greater vigilance in this regard.

SHRI ANAND AHIRWAR. Mr. Speaker, Sir, my question was about the innocent children, who are the future of the country. These children are inflicted with physical and mental injuries and forced to begging. Anti-social elements kidnap them and maim them. Nothing has been said whether the Government is aware of all this happenings. Therefore, I would like have a categorical reply from the Hon. Minister in this regard.

SHRI RAM LAL RAHI : Mr. Speaker , Sir, four points have been raised in the question and all of them have been replied top at length. I think there is nothing to